

**IN THE NATIONAL COMPANY LAW TRIBUNAL, NEW DELHI**  
**PRINCIPAL BENCH**

(IB)-295(PB)/2017

**IN THE MATTER OF:**

**Innovsource Private Limited**

.....Petitioner

**v.**

**Getit Grocery Private Limited**

.....Respondent

**SECTION : UNDER SECTION 9**

**Order delivered on 17.11.2017**

**Coram:**

**CHIEF JUSTICE M.M. KUMAR**

**Hon'ble President**

**Deepa Krishan**

**Hon'ble Member (T)**

**For the Petitioner(s): Mr. Abhinav Mukerji & Mr. Siddharth Garg, Advocates**

**For the Respondent(s):**

**ORDER**

Learned counsel for the petitioner states that the name of Interim Resolution Professional shall be proposed with proper declaration made by him by Monday i.e. 20.11.2017.

Arguments heard. Order reserved.

Sd/-

**(CHIEF JUSTICE M.M. KUMAR)**  
**PRESIDENT**

Sd/-

**(DEEPA KRISHAN,**  
**(MEMBER TECHNICAL)**

17.11.2017

Vineet